

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF EX-SERVICEMEN WELFARE
LOK SABHA
UNSTARRED QUESTION NO. 2138
TO BE ANSWERED ON 01.08.2025

IMPLEMENTATION OF ONE RANK ONE PENSION

2138. SHRI K E PRAKASH:

Will the Minister of DEFENCE be pleased to state:

- (a) the current status of implementation of One Rank One Pension (OROP) including the number of cases pending for resolution;
- (b) the details of technological/administrative improvements made in the SPARSH portal during the last two years to facilitate timely pension disbursement; and
- (c) the extent of pension arrears owed to ex-servicemen particularly in rural districts of Tamil Nadu such as Erode, Tiruppur and Namakkal?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI SANJAY SETH)

(a) Revision of Pension of Armed Forces Personnel has been done in every five years w.e.f 01.07.2014 under One Rank One Pension (OROP) Scheme. Accordingly, second and third revision under OROP has been done w.e.f 01.07.2019 and 01.07.2024 respectively. Arrears on account of OROP-I and OROP-II have already been paid to all eligible beneficiaries of Defence Forces Personnel. The revision of pension and arrears thereof have been paid to 25.20 lakh eligible pensioners under OROP-III.

(b) Details of technological and administrative improvements made in the SPARSH portal during the last two years are as under: -

- (i) SPARSH (System for Pension Administration-Raksha), launched in October 2020, is a “Digital India” initiative of the Government of India that aims to provide a comprehensive, transparent and efficient solution for managing Defence pensions, including sanctioning and disbursing pensions to Armed Forces Personnel and Defence Civilians across India.
- (ii) At present, more than 31 lakh Defence Pensioners (Including Service and Defence Civilian pensioners) are onboarded on SPARSH and their pensions are directly credited into their bank accounts by SPARSH.

- (iii) The modules developed during last two years in SPARSH are (a) Reservist Penison, (b) Invalid Pension, (c) Pro-rata Pension for PBOR, (d) LTA (Life Time Arrears), (e) Fixed Medical Allowance (FMA) updation, (f) IT saving for Jeevan Raksha Padak and (g) Integration with TRACES for generation of Form-16, etc.
- (iv) SPARSH has been enabled to make payment of pension to Nepal-Domiciled Gorakhas (NDGs) pensioners. NDG pensioners can now draw their pension from Nepal SBI Bank and Everest Bank Ltd. In order to extend services of SPARSH to NDG / NRI pensioners, a dedicated email id has been created.
- (v) Tech Improvements in SPARSH portal include improvement in bandwidth to 256 MBPS and increase in storage from 600 GB to 200 TB. The Mobile Application has been also improved.

(c) Pension arrears owed to ex-servicemen residing in rural districts of Tamil Nadu is not maintained. However, the extent of pension arrears (OROP II & OROP III) paid to ex-servicemen, particularly in rural districts of Tamil Nadu such as Erode, Tiruppur and Namakkal is as under:

OROP-II Data in r/o districts of Tamil Nadu State				
Name	Total No. of eligible pensioners	Total No. of beneficiary pensioners	Total No. of Non-beneficiary pensioners	Amount of Arrear paid (in Rs.)
Erode	821	728	93	70856122
Triuppur	5	2	3	89742
Namakkal	757	647	110	59166060

OROP-III Data in r/o districts of Tamil Nadu State				
Name	Total No. of eligible pensioners	Total No. of beneficiary pensioners	Total No. of Non-beneficiary pensioners	Amount of Arrear paid (in Rs.)
Erode	1389	1128	261	7353054
Triuppur	18	15	3	106426
Namakkal	1186	985	201	5115264